

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.71418 of 2013

(Arising out of Order-in-Appeal No.27/Kol-III/2013 dated 19.09.2013 passed by Commissioner of Central Excise (Appeals), Appeal-I, Kolkata.)

M/s. Sika India Private Limited

(1B, 20 & 21, New Industrial Estate, Block-D, Kalyani, Dist. Nadia, Pin-741235.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III

.....Respondent

(180, Shantipally, Rajdanga Main Road, Kendriya Utpad Shulk Bhawan, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75866 / 2021

DATE OF HEARING : 22 December 2021

DATE OF DECISION : 22 December 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**